

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

EXCISE APPEAL NO. 31325 OF 2018

(Arising out of Order-in-Appeal No.GNT-EXCUS-000-APP-105-18-19 dt.31.07.2018 passed by Commissioner of Customs, Central Excise & Service Tax, Guntur)

DRA Industries Ltd

APIIC Industrial Complex, Attivaram Village, Ozili
Mandal, SRSR Nellore Dist., AP – 524 421

.....Appellant

VERSUS

**Commissioner of Central Tax,
Guntur - GST**

CR Buildings, Kannavarithota,
Guntur, Andhra Pradesh – 522 004

.....Respondent

APPEARANCE:

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER No. A/30020/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**